

(e) the number of plots proposed to be released in South Delhi?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH):** (a) to (e). The
new scheme for carving out and allot-
ment of plots for the persons belong-
ing to Low Income and Middle Income
Groups has not been finalised by the
DDA.

**Fishing Harbour at Astarang
(Nuagrh, Orissa)**

2795. **SHRI K. P. SINGH DEO:** Will
the Minister of AGRICULTURE be
pleased to state:

(a) whether it is a fact that the
Ministry had informed the Orissa
Government in August, 1980 that
clearance of the Astarang (Nuagrh)
Fishing Harbour would be accorded
shortly;

(b) if so, the reasons for delay in
accordng the sanction; and

(c) by what time this will be done?

**THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE AND
RURAL RECONSTRUCTION (SHRI
R. V. SWAMINATHAN):** (a) No, Sir.

(b) The proposal is required to be
appraised by the various Departments
for which a memo has been circulated
in September, 1980.

(c) Immediately after comments are
received, a decision will be taken in
a meeting of the Expenditure Finance
Committee.

**Regulation of Chambal Complex of
Reservoirs**

2796. **SHRI MADHAVRAO SCIN-
DIA:** Will the Minister of IRRIGA-
TION be pleased to state:

(a) whether it is a fact that at a
meeting held on March 14, 1980, re-
garding regulation of the Chambal

Complex of Reservoirs between the
representatives of the Central Gov-
ernment and the State Governments
of Madhya Pradesh and Rajasthan, it
was suggested to constitute an inde-
pendent agency for regulation of
Chambal Reservoirs;

(b) if so, whether the Madhya
Pradesh Government representatives
readily agreed to the said suggestion
of Central Government representa-
tive;

(c) whether Rajasthan Govern-
ment have since communicated its
concurrence to the proposal; if so,
what further steps have been taken
to constitute the independent agency;
and

(d) if Rajasthan Government has
not communicated its concurrence or
has turned it down, what other steps
have been taken or are contemplated
to ensure equitable distribution of
Chambal Waters?

**THE MINISTER OF STATE IN THE
MINISTRY OF IRRIGATION (SHRI
Z. R. ANSARI):** (a) to (d) In the
meeting held on 14th March, 1980, the
question of operation of head regula-
tors of the Chambal Canal System in
order to have proper regulation of
water was discussed and it was desired
that a regulation Committee consisting
of officers of Madhya Pradesh, Rajas-
than and the Government of India
should operate the system on the lines
of Bhakra, so that each State gets its
due share of water supply. This pro-
posal was agreed to in the meeting by
Madhya Pradesh and the Government
of India. Rajasthan officers indicated
that they would communicate the
views of their Government very
shortly.

The views of the Government of
Rajasthan are yet awaited. In the
meantime, the required supplies of
water are being made to Madhya
Pradesh from the Chambal Right Main
Canal. The Government of Rajasthan
have also assured that the requirement
of Madhya Pradesh will be met.